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REFERENCE URGING ALLOCATION OF FUNDS FOR THE CONSTRUC-TION OF SCHOOL BUILDINGS IN RAJASTHAN

श्रीमती शांति पहाड़िया (राजस्थान): **उ**पसभापति महोदय, मैं आपका ध्यान राजस्थान के ग्रामीण क्षेत्र में जो स्कल 1980-81 में खुले थे, उनकी ओर दिलाना चाहती हु। वहां पर इन स्कूलों मे आज तक कोई इतजाम, कमरो, छाया आदि नहीं हाआ है।

श्रो उपसभापतिः यह स्काल किसने खोले કુર

श्रीमति ज्ञान्ति पहाड़ियाः राजस्थान रूले हैं।

भी उपसभापति : स्कूल किसनं होले

श्रीमति शान्ति पहाड़ियाः उस बक्त एहा-डिया जी ने खोले थे।

श्री उपसभापतिः राज्य सरकार ने खोले थे। इसका यहां से कोई महत्व सामिति है।

श्रीमती शान्ति पहाड़ियाः उन स्कूलों न बैठने की जगह है, न उनमें छाया है।

श्री उपसभापतिः यह राज्य सरकार का मामला है। यहां नहीं उठ सकता है।

श्रीमती शांति पहाड़ियाः मगर उनके पास इतने फण्ड नहीं हैं।

श्री उपसभापति : अह अप राज्य से कहें।

# Re. REFERENCE MENTIONING OF A SPECIAL MENTION

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Sir, I have a submission to make. I had given notice for mentioning a matter of public importance.

MR. DEPUTY CHAIRMAN: That I know.

SHRI PARVATHANENI UPENDRA: Let me finish my statement. Sir.

DEPUTY CHAIRMAN: please. Take your seat.

Please do not record. I have not permitted. This will not go on record.

### SHRI PARVATHANENI UPENDRA:

MR. DEPUTY CHAIRMAN: will not allow. I know, I have rejected. I cannot allow this go (Interruptions)

# SHRI PARVATHANENI UPENDRA:\*

SHRI DIPEN GHOSH (West Bengal): Listen to his statement.

DEPUTY CHAIRMAN: He wanted to make a special mention. 1 rejected it on the ground... ptions). You here me first. This method I will not allow. Once I have disallowed its mention, I will not allow it to be raised in the House without my permission. He wanted to raise a matter which is between the Chancellor the State Government and which is concerned with the functioning of the State Legislature's law. Therefore, I have disallowed it. (Interruptions)

### SHRI PARVATHANENI UPENDRA.\*

MR. DEPUTY CHAIRMAN: Not in the House, You come to my room and convince me.

### SHRI PARVATHANENI UPENDRA:\*

SHRI DIPEN GHOSH: You just listen to his submission. What is wrong in listening to his statement. It is up to you to see whether it should go on record not. You can listen to him. (Interruptions)

MR. DEPUTY CHAIRMAN: take your seat first. Then I can hear All right, go on. (Interrupanybody. tions).

<sup>\*</sup>Not recorded.